### [27 November, 2000] RAJYA SABHA

(b) As per information available in the Public Enterprises Survey 1998-99, 106 CPSUs have incurred total loss of Rs. 9274 crores during 1998-99 as compared to total loss of Rs. 6559 crores incurred by 100 CPSUs in 1997-98. The details of such loss marking CPSUs are available in the said survey.

### **Ban on Meat Export**

## \*107 SHRILALITBHAIMEHTA: SHRIMATI SAVITA SHARDA:

Will the Minister of COMMERCE AND INDUSTRY be pleased to stated:

- (a) the total exports and imports from 1st April, 1996 to 31st March, 2000, year-wise and sector-wise;
- (b) the total exports of meat and its share in total exports from 1st April, 1996, to 31st March, 2000, year-wise and in terms of percentage;
- (c) whether Governments propose to ban meat export in view of the enviable position of Forex Reserves and also demand by various organisation;
  - (d) if not, the reasons therefor; and
  - (e) if so, by when the meat export shall be banned?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI OMAR ABDULLAH): (a) The year-wise total exports and imports from 1 st April, 1996 to 31 st March, 2000 as provided by Directorate General of Commerce Intelligence & Statistics (DGCI&S), Calcutta are as follows:

(In US \$ Million)

Year	Exports	Imports
1996-97	33470	39132
1997-98	35006	41484
1998-99	33219	42389
1999-2000*	37538	46154

<sup>\*</sup> Provisional

The sector-wise detail of the exports of major commodities for the same period are as follows:

		lion)	

Sector	1996-97	1997-98	1998-99	1999-2000*
Plantation	963.99	961.24	949 07	722.28
Agn & allied products	4596.29	4236.56	3997.81	3576.90
Marine Products	1128.91	1207.26	1038.39	1180.11
Ores & Mineras	1172.37	1061.06	893.43	906.69
Leather & Manufactures	1605.82	1656.69	1660.72	1538.39
Gems & jewellery	4752.71	5345.52	5929.35	7636.04
Sports goods	78.05	80. 76	73.23	64.50
Chemicals & related	4102.65	4551.09	4164 81	4734.63
Engineering goods	4055.14	4435.29	3804.83	4372.55
Electronic goods	854.91	819.24	587.61	574.10
Project goods	52.64	81.64	71.48	15.73
Textiles	8045.32	8504.85	8322.77	9253.36
Handicrafts	475.67	525.86	633 II	670.29
Carpets	590.51	545.60	543.54	606.39
Cotton raw incl. Waste	443.52	221.15	49.18	18.62
Petroleum poroducts	481.79	352.75	89.43	29.98

<sup>\*</sup> Provisional

The sector-wise details of the imports of major commodities — for the same period are as follows:—

Sector	1996-97	1997-98	1998-99	1999-2000*
Cereal & preparation	137.16	291.51	287.72	133.58
Fertilizers	911.23	1116.61	1076.38	1386.20
Petroleum crude &				
products	10036.2	8163.96	6398.56	10482.00
Pearls precious & semi				
precious stones	2924.97	3342.06	3760.26	5376.00
Machinery	5978.99	5473.57	4610.61	4093.37
Project goods	2118.35	1739.42	2688.10	884.23
Coal coke and				
brigquettes	994.87	1192.50	979.65	990.83
Organic & inorganic				
chemicals	2660.87	2956.14	2683.70	2879.03
Electronic goods	1423.84	2087.82	2223.03	2655.17

# [27 November, 2000] RAJYA SABHA

1st April, 1996 to 31st March, 2000, year-wise and in terms of percentage are as follow:

Year	Value (US)	Share
	\$ Million)	(in %)
1996-97	199.69	0.59
1997-98	217.51	0.62
1998-99	187.33	0.56
1999-2000*	180.22	0.48

<sup>\*</sup>Provisional

(c) to (e) At present no such proposal is under consideration.

### **Government Accommodation to political parties**

\*108. DR. KARAN SINGH: SHRI CM. IBRAHIM:

Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state:

- (a) whether the Supreme Court had upheld aiiotment of Government accommodation to political parties recognized as national political parties and their workers in consultation with the under advice of the officers of Parliament;
- (b) if so, the number and the details of units of Government accommodation in New Delhi recommended to be allotted to the different national parties by the officers of Parliament and those allotted to them; and
- (c) the existing allotments which have been cancelled and the reasons therefore?

THE MINISTER OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI JAGMOHAN): (a) to (c) The Supreme Court in its judgement dated 23.12.1996 in CWP No. 585.94 had directed to frame revised guidelines for allotment of Government accommodation to the political parties. As regards the number of houses to be allotted, the Hon'ble Court directed that the Hon'ble Speaker, Lok Sabha and Hon'ble Deputy Chairman, Rajya Sabha may be consulted. The matter was accordingly taken up with Lok Sabha Secretariat and Rajya Sabha Secretariat, who however, informed that it would not be appropriate for the Hon'ble, informed that it Speaker, Lok Sabha and the Hon'ble Chairman, Rajya Sabha to involve themselves in a matter which does not come within their jurisdiction and administrative control.